



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

#### BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 25th June, 2018 is published together with Statement of Objects and Reasons for general information:—

#### L.A. Bill No. 24 of 2018

#### *A Bill to repeal the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Repeal Act, 2018.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act  
17 of 1986.

2. The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986, is hereby repealed.

Repeal of  
Tamil Nadu Act  
17 of 1986.

**STATEMENT OF OBJECTS AND REASONS.**

The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers) Act, 1986 (Tamil Nadu Act 17 of 1986) was enacted to provide for appointment of Special Officers for a limited period in Primary Agricultural Service Co-operative Societies, in the public interest to manage the affairs of such societies and for conducting free and fair elections to the committees or boards. Consequent on the conduct of elections to the boards of all Primary Agricultural Service Co-operative Societies and assumption of office of the elected boards in the month of October, 1990 the said Tamil Nadu Act 17 of 1986 became archaic and obsolete law. Therefore, the Government have decided to repeal the said Tamil Nadu Act 17 of 1986.

2. This Bill seeks to give effect to the above decision.

**SELLUR K. RAJU,**  
*Minister for Co-operation.*

K. SRINIVASAN,  
*Secretary.*